

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

C.P. (IB)/157(CH)2020

IN THE MATTER OF:

Anant Overseas Pvt. Ltd.

...Petitioner

Vs.

Rasandik Engineering Industries India Ltd

...Respondent

Under Section: 9, IBC 2016

Order delivered on 06.02.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Rajeev Saxena, Advocate
For the Respondent : Mr. Vaibhav Sahni, Advocate
Ms. Swati Vashisth, PCA

ORDER

It is stated by learned counsel for the petitioner that he has e-filed the affidavit, but it could not be uploaded in the DMS due to some technical glitch. He is directed to do the needful within one week with a copy in advance to the counsel opposite. No further opportunity shall be given. List on 15.02.2024.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER(J)

Preeti